

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
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24.03.2010

OA No. 479/2009

Mr. P.N. Jatti, Counsel for applicant.
Mr. Mukesh Agarwal, Proxy counsel for
Mr. Hemant Mathur, Counsel for respondents.

Learned counsel for the parties agreed that the matter is squarely covered by the judgment rendered by this Tribunal in the case of Ram Lal Bhati vs. Union of India & Others [OA No. 440/2008] and other connected matter decided on 11.11.2009.

In view of what has been stated above, the present OA is disposed of with the direction that the order passed in the case of Ram Lal Bhati shall mutatis mutandis be made applicable in the case of the present applicant. Accordingly, it is not permissible for us to issue mandamus to the respondents directing them that services of the applicant be continued and he should not be disengaged even if the department has taken decision to execute the work through contractor. Whether such decision is camouflage or not, it is always open for the applicant to avail such other remedy as are available to him in law to agitate his grievance with regard to engagement of service through contractor for work of commissionerate.

With these observations, the OA is disposed of with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ